

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 1707/2017

New Delhi this the 14<sup>th</sup> day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Vijay  
Constable (Ex.) in Delhi Police  
PIS No.28121116  
Aged about 26 years  
S/o Shri Anand Singh  
R/o VPO: Ladrawan  
Tehsil: Bahadurgarh  
Distt : Jhajjar, Haryana. - Applicant  
(By Advocate : Mr. Anil Singal)

**VERSUS**

1. Govt. of NCT of Delhi  
Through Commissioner of Police  
PHQ, IP Estate, New Delhi.
2. DCP/6<sup>th</sup> Bn. DAP  
NPL, Kingsway Camp, Delhi.
3. Insp. Desh Raj (EO)  
Through DCP/6<sup>th</sup> Bn. DAP  
NPL, Kingsway Camp, Delhi. - Respondents  
(By Advocate: Ms. Asiya Khan for Ms. Rashmi Chopra)

**ORDER (Oral)**

**Hon'ble Ms. Nita Chowdhury:**

This OA was filed by the applicant seeking the following reliefs :-

"(a) Call for the records of the case and set aside/quash the Order dated 17.11.2016 (Annexure A-1) and summary of Allegations dt.24.11.2016 (Annexure A-2)

Or alternatively

Direct the respondents to keep in abeyance the departmental enquiry initiated vide order dt.17.11.2016 during the pendency of the criminal case till the defense of the applicant is disclosed in the criminal case.

(b) To award costs in favor of the applicant and pass any order or orders which this Hon'ble Tribunal may deem just and equitable in the facts and circumstances of the case."

2. Today, when the matter is taken up, the counsel for applicant requests that the respondents be asked to decide his representation on Annexure A-4 which he made to the respondents with regard to the departmental inquiry which is being conducted against him. We do not find merit in this request as the holding of simultaneous inquiry has already been upheld by the Hon'ble Supreme Court in **Ajay Kumar Choudhary Vs. Union of India** (2015) 7 SCC 291. Hence, OA is dismissed. No order as to costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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